

**FORM A****PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF JAIPRAKASH ASSOCIATES LIMITED**

<b>RELEVANT PARTICULARS</b>		
1.	Name of corporate debtor	<b>Jaiprakash Associates Limited (In CIRP)</b>
2.	Date of incorporation of corporate debtor	<b>15<sup>th</sup> November 1995</b>
3.	Authority under which corporate debtor is incorporated / registered	<b>ROC Kanpur</b>
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	<b>L14106UP1995PLC019017</b>
5.	Address of the registered office and principal office (if any) of corporate debtor	<b>Registered Office:</b> Sector 128, Noida, Uttar Pradesh - 201304 <b>Corporate Office:</b> 64/4 Site- 4 Industrial Area Sahibabad, Ghaziabad, UttarPradesh - 201010
6.	Insolvency commencement date in respect of corporate debtor	<b>03<sup>rd</sup> June 2024</b>
7.	Estimated date of closure of insolvency resolution process	<b>30<sup>th</sup> November 2024 (180 days from the Insolvency commencement date)</b>
8.	Name and registration number of the insolvency professional acting as interim resolution professional	<b>Mr. Bhuvan Madan</b> <b>Registration No.</b> IBBI/IPA-001/IP-P01004/2017-2018/11655
9.	Address and e-mail of the interim resolution professional, as registered with the Board	<b>Address:</b> A-103 Ashok Vihar Phase-3 (Behind Laxmi Bai College), Delhi - 110052 <b>Email id:</b> madan.bhuvan@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	<b>Address:</b> Sector 128, Noida, Uttar Pradesh, India, 201304  <b>Kindly ensure to send all claims and claim related queries only at:</b> <a href="mailto:cirpjal.claims@gmail.com">cirpjal.claims@gmail.com</a>  <b>For any other query please mail to:</b> <a href="mailto:cirpjal@gmail.com">cirpjal@gmail.com</a>
11.	Last date for submission of claims	<b>17<sup>th</sup> June 2024</b> (14 days from the date of appointment of IRP)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Allotees under real estate projects
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	<b>Mr. Amarpal</b> IBBI/IPA-001/IP-P-01584/2018-2019/12411  <b>Mr. Devendra Umrao</b> IBBI Registration No. IBBI/IPA-003/IPA-ICAI-N-00223/2019-2020/12640  <b>Mr. Gaurav Katiyar</b> IBBI Registration No. IBBI/IPA-001/IP-P00209/2017-2018/10409

14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	<p><b>(a) Web link:</b>  <a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a>  and <a href="http://jalindia.com/">http://jalindia.com/</a></p> <p><b>(b) <a href="https://ibbi.gov.in/en/insolvency-professional">https://ibbi.gov.in/en/insolvency-professional</a> and <a href="http://jalindia.com/">http://jalindia.com/</a></b></p> <p><b>Physical Address:</b>  The Insolvency and Bankruptcy Board (IBBI)  7<sup>th</sup> Floor, Mayur Bhavan, Shankar Market,  Connaught Circus, New Delhi-110001</p>
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Notice is hereby given that the Hon'ble National Company Law Tribunal, Allahabad Bench has ordered the commencement of a corporate insolvency resolution process of **JAIPRAKASH ASSOCIATES LIMITED** vide it's order dated **03<sup>rd</sup> June 2024**.

The creditors of **JAIPRAKASH ASSOCIATES LIMITED**, are hereby called upon to submit their claims with proof on or before 17 June 2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class Allotee under real estate project in Form CA.

**Submission of false or misleading proofs of claim shall attract penalties.**



**Mr. Bhuvan Madan**  
A-103 Ashok Vihar Phase-3 (Behind Laxmi Bai College)  
New Delhi, National Capital Territory of Delhi ,110052  
IBBI Registration No. IBBI/IPA-001/IP-P01004/2017-2018/11655  
AFA Valid Till: 24<sup>th</sup> December 2024

Place: Delhi  
Date: 06<sup>th</sup> June 2024

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